

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 1771 of 1992

New Delhi this the 26th day of April, 1994

(16)

Mr. Justice S.K. Dhaon, Vice-Chairman  
Mr. B.K. Singh, Member

1. Shri Sukwinder Singh  
R/o Shop No.40, Merchand Market,  
New Delhi-3.

2. Shri Narendra Singh  
R/o 125, Mojpur,  
Shahdara,  
New Delhi.

3. Shri Hardev Singh  
R/o 1661, Babu Park,  
Kotla Mubharakpur,  
New Delhi. ...Applicants

By Advocate Mrs. Rani Chhabra

Versus

1. Union of India,  
through its Secretary,  
Min. of Communications,  
Department of Telecommunications,  
New Delhi.

2. Assistant Engineer,  
Coaxical Cable Construction,  
285, Master Tara Singh Nagar,  
Jallandhar. ...Respondents

None for the respondents

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

In this O.A., there are 3 applicants. Their common prayer is that the respondents may be directed to take them back to work and absorb them permanently.

The material averments are these. The applicants were initially recruited as casual workers in the Telecom Department in the year 1987 and they were sent on deputation to Telecommunicatin Consultants India Limited (TCIL) in the year 1988. From there, applicant No.1 was sent to Saudi Arabia. All the three applicants worked with the TCIL till April and February, 1992. On their return from TCIL, they were repatriated to their parent department where they were not assigned any work.

A reply has been filed on behalf of the

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respondents, which is nomenclatured as additional reply.

With the reply, a copy of the communication dated 25.06.1993 of the Government of India, Ministry of Communications, Department of Telecommunications has been filed. This communication relates to the regularisation of the services of those engaged for laying of coaxial cables in project circles and dismantling/erection of lines in Railway Electrification circle after 30.03.1985.

We have perused the contents of the additional reply and also the contents of the aforesaid communication dated 25.06.1993 and we find that they have no relevance to the averments made in the O.A.

Today, i.e., 26.04.1994 we have disposed of O.A. No.2985 of 1991 - Surinder Kumar and Others Vs. U.O.I. and Others. For reasons and directions given in that O.A., we dispose of this O.A. We direct the respondents to strictly adhere to the directions given in the said O.A.

There shall be no order as to costs.

(B.K. SINGH)  
MEMBER (A)

(S.K. DHAON)  
VICE CHAIRMAN

RKS